

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:496
ANSWERED ON:11.11.2010
EXAMINATION FOR LAWYERS
Singh Shri Rakesh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the protests have been lodged in the entire country against the new rule under which the Law Graduates of the Bar Council of India (BCI) have to qualify a new examination;
- (b) if so, the details thereof;
- (c) whether the BCI has not taken the Bar Councils of States in confidence by discussing this issue with them; and
- (d) if so, the reasons therefor?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAFf A MOILY)

(a) & (b): Yes, Madam. Various Writ Petitions were filed challenging the All India Bar Examination (AIBE) in various High Courts across the country. Transfer Petitions have been filed in the Hon`ble Supreme Court of India. One PIL challenging the AIBE has already been dismissed by Hon`ble Supreme Court of India on 02,08.2010. As per the Bar Council of India, the decision of AIBE is consequent to the 3- Member Committee Report on Reforms in Legal Education submitted in Bonnie Foi case pending before the Hon`ble Supreme Court of India. The three member committee recommended the implementation of Bar Examination and the report was approved and accepted by the Hon`ble Supreme Court of India.

(c) & (d): As per the Bar Council of India, they had called for an all State Bar Council meeting on July 3, 2010 and on the said day the Bar Council of India had taken the State Bar Councils into confidence with regard to AIBE. In any event, the elected Members of the Bar Council of India represent their respective Councils (State Councils which elected them).